

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No201
C.P.(IB)/6(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Meliora Asset Reconstruction Co Ltd
V/s
Baid Industries Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 28/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Mano Ranjani, Adv.
For the Respondent : Mr. Mohit Gupta, Adv.

ORDER

During the hearing, it is seen that in the application, many pages are not readable. Copy submitted in the court and numbering of the copy supplied to the Learned Counsel for the Corporate Debtor are not matching. Learned Counsel Ms. Ranjani is directed to submit copy of letter dated 23.11.2019 addressed to RBI and legible copy of One Time Settlement proposal of May 2019 with copy to other side.

List for physical hearing on 13.10.2022.

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)